



2026:AHC:15678

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5338 of 2025

Lalchand

.....Petitioner(s)

Versus

State Of U.P And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tiwari, Gopal Das Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following reliefs:

"(i) Issue a suitable a writ, order or direction in the nature of certiorari quashing the impugned order dated 10.06.2025 passed by the respondent No.2 in appeal No. 1094 of 24-25, Shobnath vs. Lalchand and others. (Annexure No. 1).

(ii) Issue a writ order or direction in the nature of mandamus commanding the respondent no.2 to decide the recall application dated 18.09.2025 filed by the petitioner in appeal No. 1094/24-25, Shobhnath Vs. Lalchand and others, under Section 11 (1) UP C.H. Act as expeditiously as possible preferably within a month."

3. After due deliberation at length, learned counsel for the petitioner has pressed prayer No. 2 only. He submits that the Settlement Officer of Consolidation may be directed to decide the aforesaid recall application within stipulated period.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the

merits of the case as mentioned in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of two months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

January 21, 2026

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(Dinesh Pathak,J.)